

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR

CRIMINAL APPLICATION (ABA) NO. 214 OF 020

Naresh s/o Murlidharrao Wankhade

..vs..

State of Maharashtra, thr. Police Station Officer, Morshi

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's orders

Court's or Judge's orders

Shri Ashish Chaware, Advocate for applicant.
Shri N.R. Rode, learned A.P.P. for State.

CORAM : VINAY JOSHI, J.
DATED : 20/04/2020

Heard.

2. Reply is not filed. The applicant is seeking interim protection. On perusal of F.I.R., it reveals that the allegations are assaulting the public servant i.e. Police Officer while on duty.

3. Having regard to the said fact, the matter can be heard finally on 27.04.2020.

4. The State is directed to file reply failing which the prayer for interim protection would be considered on its own merit.

5. Put up on 27.04.2020.

JUDGE

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